

## FORM G

### INVITATION FOR EXPRESSION OF INTEREST

#### INVITATION FOR EXPRESSION OF INTEREST FOR “PRINTLAND DIGITAL (INDIA) PRIVATE LIMITED” AND OPERATING ONLINE PRINTING SUPERSTORE BASED OUT OKHLA, NEW DELHI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	<b>PRINTLAND DIGITAL (INDIA) PRIVATE LIMITED</b> PAN: AAGCP5703L CIN: U22200DL2012PTC233592
2.	Address of the registered office	<b>Registered office:</b> G-9 Siddhartha Building, 96 Nehru Place New Delhi-110019  <b>Principal Office:</b> C- 57/3, Okhla Phase II, Okhla Industrial Estate, New Delhi-110020
3	URL of website	<a href="http://printland.in">printland.in</a>
4.	Details of Place where majority of fixed Assets are located	C- 57/3, Okhla Phase II, Okhla Industrial Estate, New Delhi-110020
5.	Installed capacity of main products/ services	-
6.	Quantity and value of main products/ services sold in last financial year	Rs 4,67,49,305/-- Revenue for the Financial year ended 31 <sup>st</sup> March,2023 basis audited financial statement
7.	Number of employees/ workmen	28
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	May be obtained by sending an email to <a href="mailto:cirp.printland.digital@gmail.com">cirp.printland.digital@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	May be obtained by sending an email to <a href="mailto:cirp.printland.digital@gmail.com">cirp.printland.digital@gmail.com</a>
10.	Last date for receipt of expression of interest	13/01/2024

11.	Date of issue of provisional list of prospective resolution applicants	23/01/2024
12.	Last date for submission of objections to provisional list	28/01/2024
13	Last date of issuance of final list of prospective resolution applicant	07/02/2024
14	Date of issue of Information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	12/02/2024
15	Last date of submission of resolution plans	13/03/2024
16.	Process email id to submit EOI	cirp.printland.digital@gmail.com



**(Rajeev Dhingra)**

**Registration Number:** IBBI/PA-001/IP-P-01946/2019-2020/12970  
**Communication Address:** Mavent Restructuring Services LLP, B-29,LGF, Lajpat Nagar-III, Delhi -110024  
**Registered Address:** BG - 5A / 48B; DDA Flats; Paschim Vihar, New Delhi-110063.  
**Permanent Residence:** C 237, 4<sup>th</sup> Floor, Mayfield Garden, Sector 50,Gurugram – 122018

**For Printland Digital (India) Limited**  
**Date- 29.12.2023**



**JANA SMALL FINANCE BANK**  
(A scheduled commercial bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.

Regional Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, Delhi-110005.

**DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.**

Whereas you the below mentioned Borrowers, Co-Borrowers, Guarantor/s and Mortgagors have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequent to default committed by you, your loan account has been classified as Non performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagors as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

Sr. No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs. / as on
1	1) Mr. Jatin Midha (Applicant), & 2) Pooja Midha (Co-Applicant)	Loan Account No. 32899430000123 & 32899410000015 3289943000050 Loan Amount: Rs.33,25,000/- Rs.11,00,000/- Rs.1,15,000/-	<b>Details of Secured Assets: Hypothecated Moveable Assets: Property Description-1:</b> All that piece and parcel of the Immovable Property bearing Built-up Western Side First Floor (Back Side Floor) (Without Roof/ Terrace Rights), Part of A Freehold Property No.46, Built upon Land Measuring 50 Sq.yds., i.e. 41.805 Sq.mtrs., out of total Land Area Measuring 200 Sq.yds., out of Khasra No.14/25, Situated in the Area of Village Dabri, Delhi State, Delhi, Colony known as Dabri Extension, New Delhi-45, alongwith the proportionate share of the Land under the Said Property. Owned by Mr. Jatin Midha, S/o. Sh. Madan Lal Midha. <b>Property Description-2:</b> All that piece and parcel of the Immovable Property bearing Built-up Western Side First Floor (Front Side Floor) (Without Roof/ Terrace Rights), Part of A Freehold Property No.46, Built upon Land Measuring 50 Sq.yds., i.e. 41.805 Sq.mtrs., out of total Land Area Measuring 200 Sq.yds., out of Khasra No.14/25, Situated in the Area of Village Dabri, Delhi State, Delhi, Colony known as Dabri Extension, New Delhi-45, alongwith the Proportionate Share of the Land. Owned by Mr. Jatin Midha, S/o. Sh. Madan Lal Midha. <b>Property Description-3:</b> All that piece and parcel of the Immovable Property bearing Built-up Western Side Upper Ground Floor (Back Side Floor) (Without Roof/ Terrace Rights), Part of A Freehold Property No.46, Built upon Land Measuring 50 Sq.yds., i.e. 41.805 Sq.mtrs., out of total Land Area Measuring 200 Sq.yds., out of Khasra No.14/25, Situated in the Area of Village Dabri, Delhi State, Delhi, Colony known as Dabri Extension, New Delhi-45, alongwith the Proportionate Share of the Land under the Said Property. Owned by Mr. Jatin Midha, S/o. Sh. Madan Lal Midha. <b>Property Description-4:</b> All that piece and parcel of the Immovable Property bearing Built-up Western Side Third Floor (Front Side Floor) (With Roof/ Terrace Rights), Part of A Freehold Property No.46, Built upon Land Measuring 50 Sq.yds., i.e. 41.805 Sq.mtrs., out of total Land Area Measuring 200 Sq.yds., out of Khasra No.14/25, Situated in the Area of Village Dabri, Delhi State, Delhi, Colony known as Dabri Extension, New Delhi-45, alongwith the Proportionate Share of the Land under the Said Property. Owned by Mr. Jatin Midha, S/o. Sh. Madan Lal Midha.	Date of NPA: 01.10.2023 Demand Notice Date: 27.12.2023	Rs. 47,01,837/- (Rupees) Lakh One Thousand Hundred And Thirty Seven Only) as of 25.12.2023

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor/ Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Jana Small Finance Bank Limited shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to Jana Small Finance Bank Limited against the Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 29.12.2023, Place: Delhi NCR Sd/- Authorised Officer, For Jana Small Finance Bank Limited

**UPSIDA** 3030 राज्य औद्योगिक विकास प्राधिकरण  
सुद्विधित  
एचए द्वारा स्वीकृत किया जाता है कि दिनांक 08.12.2023 को समाप्त चक्र में प्रकाशित औद्योगिक क्षेत्र बनारस जिला समूह में 1x5 MVA विद्युत उपकेंद्र के निर्माण के कार्य हेतु निविदा खेच (2023\_SIDC\_867797\_1) जो दिनांक 06.12.2023 से दिनांक 27.12.2023 तक अपलॉड की जाती थी एवं दिनांक 28.12.2023 को खोली जाती है, अपरिष्कारित कारणों से अब उक्त अनिश्चित निविदा में निविदा प्रपत्र अपलॉड करने की अवधि दिनांक 03.01.2024 तक विस्तार की जाती है। यह निविदा अब दिनांक 04.01.2024 को सत्र 16:00 बजे खोली जायेगी। शेष विवरण व शर्तें यथावत रहेंगी।

वर्तित प्रपत्रक (फि) नुसुखावर, उपकेंद्रऔद्योगिक, कानपुर

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ICEBERG AQUA PRIVATE LIMITED OPERATING IN MANUFACTURING INDUSTRY AT JAJJHAR HARYANA**

[Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

Sr.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with CIN & PAN / LLP No. <b>Iceberg Aqua Private Limited</b> CIN: U15549DL2003PTC125516 PAN: AABC12045R
2.	Address of the registered office Unit No. 1081, 107 Floor, Aggarwal millennium Tower-II, Netaji Subhash Place, New Delhi-110034
3.	URL of website <a href="https://icebergaqua.cirp.in/">https://icebergaqua.cirp.in/</a>
4.	Details of place where majority of fixed assets are located NA
5.	Installed capacity of main products/services Non-operational since March 31, 2023
6.	Quantity and value of main products/ services sold in last financial year For FY. 2021-22 - Rs. 8.23 Crores For FY. 2022-23 - Rs. 10.42 Lacs
7.	Number of employees / workmen 0 (NIL)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL. Can be requested over mail at: Cirp.iap12023@gmail.com Visit at <a href="https://icebergaqua.cirp.in/">https://icebergaqua.cirp.in/</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL. Can be requested over mail at: Cirp.iap12023@gmail.com OR Visit at <a href="https://icebergaqua.cirp.in/">https://icebergaqua.cirp.in/</a>
10.	Last date for receipt of expression of interest January 20, 2024
11.	Date of issue of provisional list of prospective resolution applicants January 30, 2024
12.	Last date for submission of objections to provisional list February 04, 2024
13.	Date of issue of final list of prospective resolution applicants February 14, 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants February 19, 2024
15.	Last date for submission of resolution plans March 20, 2024
16.	Process email id to submit Expression of Interest Cirp.iap12023@gmail.com

Shamsher Bahadur Singh  
Resolution Professional  
For Iceberg Aqua Private Limited  
Reg. No.: IBBI/PA-03/0341/2021-2022/13623  
IBBI Reg. Address: 48 Siddhartha Apartment, Behind Indira Enclave, Kirti Road, Opposite Jwala Park No. 5, New Delhi-110087  
Communication Address: D-54, First Floor, Defence Colony, New Delhi-110024

Date : 29.12.2023  
Place : New Delhi

**DEBTS RECOVERY TRIBUNAL DEHRADUN**  
Paras Tower, 2nd Floor, Majra Niranjanpur, Saharanpur Road, Dehradun  
DEMAND NOTICE U/S 25 TO 28

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS DUE TO BANKS AND FINANCIAL INSTITUTIONS ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.  
RC/578/2023

**YES BANK**  
Versus  
**MORKSONS PHARMACEUTICALS INDIA PVT. LTD & ORS**

To,  
CD No.1 Morksons Pharmaceuticals India Pvt. Ltd, through its Director Sh. Divesh Kumar, Address: KH No. 1089, 1090, 1097, 1100, Salempur Rajputan Industrial Area Pargana Roorkee, Uttarakhand- 247667.  
CD No.2 Divesh Kumar, Director Morksons Pharmaceuticals India Pvt. Ltd., R/o GA-33, F.No. 6 SF, Jawahar Park, New Delhi-62;  
Second Address: 246, Kutubpur, Jakheta, Bulandsher, Sikarpur, Uttar Pradesh- 202394.  
CD No.4 Raj Kumar, Director, Morksons Pharmaceuticals India Pvt. Ltd., R/o KM No. 1089, 1090, 1097, 1100, Salempur Rajputan Industrial Area Pargana Roorkee, Uttarakhand-247667.  
Second Address: 246, Kutubpur, Jakheta, Bulandsher, Sikarpur, Uttar Pradesh- 202394.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DEHRADUN in OA/125/2023 an amount of Rs 67,37,733.13 (Rupees Sixty Seven Lakhs Thirty Seven Thousands Seven Hundred Thirty Three And Paise Thirteen Only) along with pendente lite and future interest @ 8.15 % simple interest yearly w.e.f. 13.03.2023 till realization and costs of Rs 70,005 (Rupees Seventy Thousands Five Only) has become due against you (Jointly and severally).

- You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
- Whereas it has been shown to the satisfaction of the undersigned that it is not possible to serve you demand notice in ordinary course, therefore, this notice is given by way of this publication directing you to pay the above sum within 15 days of the publication of this notice, failing which the recovery shall be made in accordance with the provisions of the Recovery of Debts and Bankruptcy Act, 1993 and Rules there under.
- You are hereby ordered to appear before the undersigned on 02.02.2024 at 10:30 a.m. for further proceedings.
- In addition to the sum aforesaid, you will also be liable to pay:  
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.  
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, On 11/12/2023  
Recovery Officer  
DEBTS RECOVERY TRIBUNAL DEHRADUN

**SHIRAM FINANCE LIMITED**  
CIN No: L65191TN1979PLC007874  
Reg. Off: Srii Tower, Plot No.14A, South Phase, Industrial Estate, Guindy, Chennai - 600032, Tamil Nadu.  
Admn. Off: Level 2, 8th Floor, Building No.02, Aurum D Park, Gee 41, TTC, Thane Belapur Road, Ghansoli, Navi Mumbai-401018

**GOLD LOAN AUCTION NOTICE**

The below mentioned borrowers have issued notices to pay their outstanding amounts towards the Loan against Gold Ornaments ("Facility") availed by them from Shiram Finance Ltd (SFL). Since the borrowers have failed to repay their dues under the facility, we will be conducting an auction of the Pledged Gold Ornaments on 15.01.2024. In the event any surplus amount is realized from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate Legal Proceedings. SFL has the authority to remove any of the following accounts from the auction without prior intimation.

LOAN NUMBER	PARTY NAME	LOAN NUMBER	PARTY NAME
CDUTTPJ2302240003	NASHIM FATMA	CDUTTPJ2212270003	MOHD NAHID
CDUTTPJ2303200001	SUNNY	CDUTTPJ2303260001	SANDEEP
CDUTTPJ2303150001	GAURAV SIKARWAR	CDUTTPJ2301210001	RAM SUNDER MAHTO
CDDIGP2301200001	POONAM VERMA		

Auction will be held at Uttam Nagar Zonal Office- D 6&7 1st Floor, Opp Metro Piler No 715, Kiran Garden, Uttam Nagar, New Delhi - 110059 - Auction Time: 9 am to 4 pm.

Please note that if the auction does not get completed on the same day due to time limit, then the auction would continue on the subsequent working day's on the same Terms and Conditions.

If the Customer is deceased, all the conditions pertaining to auction will be applicable to his / her legal heirs(s).

For Further Information, Terms and Conditions and for getting registered to participate in the auction interested buyers may contact - Mr. DEEPAK KUMAR SHARMA (9729220525) SFL  
Shriram Automall India Limited  
(Auctioneer)  
for Shiram Finance Ltd

Date: 29.12.2023  
Place: Delhi

**Encore Asset Reconstruction Company Private Limited (Encore ARC)**  
Encore ARC Office Address: 5th Floor, Plot No. 137, Sector 44, Gurugram-122 002, Haryana

**PUBLIC NOTICE**

This is with reference to the e-auction sale notice dated 27.11.2023 duly published in Financial Express (English) & Jansatta (Hindi) Delhi NCR Edition on 28.11.2023 for sale of the secured asset mortgaged in the loan account of Mr. Devender Kumar Gupta on 03.01.2024.

This is to inform the public at large that the Authorized Officer hereby withdraws the said e-auction sale notice issued for the sale of the secured assets scheduled on 03.01.2024. Therefore, the E-Auction sale notice dated 27.11.2023 which was published in the aforementioned newspapers on 28.11.2023 stands withdrawn, and the e-auction sale scheduled on 03.01.2024 stands cancelled with immediate effect.

Date: 28.12.2023  
Sd/- Authorised Officer  
Encore Asset Reconstruction Company Pvt. Ltd.

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR "PRINTLAND DIGITAL (INDIA) PRIVATE LIMITED" AND OPERATING ONLINE PRINTING SUPERSTORE BASED OUT OKHLA, NEW DELHI**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr.	RELEVANT PARTICULARS
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No. <b>PRINTLAND DIGITAL (INDIA) PRIVATE LIMITED</b> PAN: AAGCP9703L   CIN: U22200DL2012PTC233592
2.	Address of the registered office Regd. Office: G-9 Siddhartha Building, 96 Nehru Place New Delhi-110019 Principal Office: C- 57/3, Okhla Phase II, Okhla Industrial Estate, New Delhi-110020 printland.in
3.	URL of website
4.	Details of place where majority of fixed assets are located C- 57/3, Okhla Phase II, Okhla Industrial Estate, New Delhi-110020
5.	Installed capacity of main products/ services
6.	Quantity & value of main products/ services sold in last financial year Rs. 4, 67, 49, 305/- Revenue for the Financial year ended 31st March, 2023 basis audited financial statement
7.	Number of employees/ workmen 28
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: May be obtained by sending an email to <a href="mailto:cirp.printland.digital@gmail.com">cirp.printland.digital@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: May be obtained by sending an email to <a href="mailto:cirp.printland.digital@gmail.com">cirp.printland.digital@gmail.com</a>
10.	Last date for receipt of expression of interest 13/01/2024
11.	Date of issue of provisional list of prospective resolution applicants 23/01/2024
12.	Last date for submission of objections to provisional list 28/01/2024
13.	Date of issue of final list of prospective resolution applicants 07/02/2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants 12/02/2024
15.	Last date for submission of resolution plans 13/03/2024
16.	Process email id to submit EOI <a href="mailto:cirp.printland.digital@gmail.com">cirp.printland.digital@gmail.com</a>

Date : 29.12.2023  
Place: New Delhi  
Registration Number: IBBI/PA-001/JP-P-01946/2019-2020/12970  
Communication Address: Mavent Restructuring Services LLP, B-29, L-2, Lalpat Nagar-III, Delhi - 110024  
Regd. Address: BG - 5A / 48B, DDA Flats; Paschim Vihar, New Delhi-110063.  
Permanent Residence: C 237, 4th Floor, Mayfield Garden, Sector 50, Gurugram - 122018  
For Printland Digital (India) Limited

**TATA CAPITAL HOUSING FINANCE LTD**  
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. CIN No. U67190MH2008PLC187552

**DEMAND NOTICE**

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amounts mentioned in the respective Demand Notice(s), within 60 days from the date of the respective Notice(s), as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours. In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Contract No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on latest date*	Date of Demand Notice
10544 198	Mr. Chetan Sharma (Borrower) and Mrs. Mohini Sharma (Co-Borrower)	As on 16/12/2023, an amount of Rs. 19,66,403/- (Rupees Nineteen Lakh Sixty Six Thousand Four Hundred Three Only)	16-12-2023 04-12-2023

**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties :** All Piece and Parcel of the Residential 2BHK Apartment/Flat bearing No. D - 2601, 25th Floor, Type -02, Block - D, Admeasuring 98.755 Sq. Mtrs. i.e. 1063 Sq. Feet, Carpet Area 57.153 Sq. Mtrs. i.e. 615.20 Sq. Feet, Situated at Ratan Pkrs. Plot No. GH - 01D, Sector 16, Greater Noida (West), Gautam Budh Nagar, Uttar Pradesh.

\*with further interest, additional interest at the rate as more particularly stated in respective Demand Notice dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 29/12/2023  
Place: Delhi  
Sd/- Authorised Officer,  
For Tata Capital Housing Finance Limited

**GIC HOUSING FINANCE LTD.**  
CORPORATE OFFICE / HEAD OFFICE : GICHL, National Insurance Building, 6th Floor, J. T. Road, Next to Astoria Hotel, Churchgate, Mumbai, 400 020. Tel: (022) 43041900. Email: corporate@gichf.com Website: www.gichfindia.com  
MEERUT BRANCH OFFICE : Second Floor, Darshan Plaza, Garh Road, Meerut - 250004.  
Office Tel : 8126696959, Amit Thakur - Contact Details: 9895984838 / 8126696959 Branch mail Id: meerut@gichfindia.com

**E-AUCTION SALE NOTICE**

WHEREAS the undersigned being the Authorized Officer of GIC Housing Finance Ltd. (GICHL), under Securitization & Reconstructions of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued Demand Notice to following Borrowers/Mortgagors calling upon them to repay the outstanding due amount mentioned in the said notices. However, the Borrower/Mortgagor having failed to repay the said due amount, the undersigned has taken PHYSICAL POSSESSION of the following property in exercise of powers conferred U/s 13(4) and U/s 14 of the said Act read with the Rule 8 of the said Rules.

Sr. No.	Loan File No/ CID / Name of the Borrower / Co Borrower	Property Address / Property Area (built up in Sq Ft)	Demand notice Publication Date	Date of Physical Possession	Total Outstanding as on 26.12.23 (Incl.POS, Interest and other charges) (In Rupees)	Reserve Price (In Rupees)
1	UP0610600001438/ 050092943 / ABHISHEK VIHAN	Ground Floor, Plot No-63, Akansha Ambience Colony, Ward No-27, Near Pallavapuram Phase-2, Mukkrabpur Palhera, Tehsil Sardhana, Pargana Daurala, Meerut, Uttar Pradesh 250110 (Built Up Area - 591.80 Sq.ft)	24.11.2022	15.02.2023	2079821/-	1293852/-
2	UP0610600001491/050096049 / AKASH A	Second Floor, Plot No-63, Akansha Ambience Colony, Ward No-27, Near Pallavapuram Phase-2, Mukkrabpur Palhera, Tehsil Sardhana Pargana Daurala Meerut, Uttar Pradesh 250110 (Built Up Area - 592.02 Sq.ft)	14.06.2022	19.04.2023	1558533/-	1087000/-
3	UP0610600000246/050034129 / LAXENDER YADAV/ KUMUD YADAV	House No Lig 1B 645/5, Madhavapuram, Meerut Uttar Pradesh, 250002	15.07.2019	19.04.2023	965083/-	650000/-
4	UP0610600000542/050059256 / DHIRENDR KUMAR	Plot No A-1, Entire Plot Of South And North, Block-A, Gyan Kunj Colony Garh Road Meerut Uttar Pradesh 250004	25.06.2021	19.04.2023	873834/-	2653125/-
5	UP0610600001418/050085915 / DHARAMVEER D	Flat No 206, First Floor , Plot No 50,51& 52, Uni One Residency Phase II, Khasra No 60, Yash Homes, Village- Akbarpur Behrampur, Loni, Ghaziabad-201009.	13.04.2021	22.11.2022	3537802/-	2422000/-
6	UP0610600001261/050088443 / GAURAV SHARMA	Khasra No 1557 & 1578, Plot No -102 103 & 104, Flat No -UGF-3, Kailashpuram II, Village-Raispur, Ghaziabad-201002 (U.P.).	17.11.2021	22.11.2022	1916227/-	1420000/-
7	UP0610600001375/050090477 / KAMINI K/ BRAHM PRAKASH	Khasra No 1471, Plot No-K-50 & K-51, Flat No-UGF-2, Balaji Enclave, Village-Raispur, Ghaziabad-201001 (U.P.).	19.07.2021	22.11.2022	2297207/-	1596390/-
8	UP0610600001085/050082307 / NEHA AHUJA/SAROJ AHUJA	Khasra No 1477 Upper Ground Floor Mig Flat No UGF-07 Plot No E-55 & E-55A Balaji Enclave Village Raispur Dasna Ghaziabad-201002.	30.12.2020	22.11.2022	1833873/-	1175000/-
9	UP0610600002610/050044632 / SOMA MAJUMDAR/TAPASH MAZUMDAR	Khasra No 1575, Plot No -16, Flat No -SF-3, Kailash Puram-2, Village-Raispur, Ghaziabad-201002 (U.P.).	19.07.2021	22.11.2022	1241733/-	806573/-
10	UP0610600001257/050087881 / SURJEET BERA/POOJA BERA	Khasra No 1473, Plot No-P-25, Flat No F-2, First Floor, Balaji Enclave, Village-Rayeespur, Ghaziabad-201002 (U.P.).	13.04.2021	22.11.2022	2189680/-	1386800/-
11	UP0610600001102/050082419 / VEER BAHDUR/DEVENDRA KUMAR	Khasra No 90 & 96, Plot No -15 & 16, Flat No -403, Third Floor, Uni One Residency, Village-Akbarpur Baharampur, Ghaziabad-201002 (U.P.).	17.11.2021	22.11.2022	2206977/-	1662000/-
12	UP0610100001883/050111194 / PRANAV KUMAR	Residential Vacant Plot Bearing No. 61 Jds, Royal Enclave, Out Of Khasra No. 193, Situated At Village-Vishnauli, Tehsil Dadri Dist. Gautam Budh Nagar, U.P	19.07.2021	22.11.2022	1535974/-	1250000/-

DATE OF E-AUCTION & TIME : 31-01-2024 at the Web-Portal (<https://www.bankauctions.in>) from 3.00 PM TO 04:00 PM, with unlimited extensions of 5 minutes each.

Last date of submission of Tender/Sealed Bid in the prescribed tender form along with EMD & KYC either through online mode or at the above mentioned GICHL Office at 30-01-2024 before 5.00 PM.

Further to this PUBLIC NOTICE for E-Auction Sale of Assets / properties (in terms and conditions of the SARFAESI, Act 2002 and rules thereunder) GICHL invites OFFERS EITHER in sealed covers/ or in Online mode to purchase the said properties on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

**THE TERMS & CONDITIONS OF THE AUCTION SALE ARE AS FOLLOWS:-**

- E-Auction is being held on "As is where is Basis", "As is what is Basis", "Whatever there is" and "Without any Recourse Basis", and will be conducted "Online". The E-Auction will be conducted through GICHL approved Auction service provider "M/s.4 closure"
- The intending bidders should register their names at portal <https://bankauctions.in/> and get their user-id and password free of cost. Prospective bidders may avail online training on E-Auction from the service provider M/s. 4closure, # 605 A, 6<sup>th</sup> Floor Matrivanam, Ameerpet, Hyderabad - 500038, Telangana. Contact Land Line No: 040-23736405; Backend team : 8142000062 / 66, Mr. Prakash - 8142000064, prakash@bankauctions.in, Mr. Utarkar Adesh, Contact No. 9515160064, Mail Id: adesh@bankauctions.in, Property enquires, contact : Amit Thakur - 9895984838 / 8126696959
- The E-auction Sale is subject to the conditions prescribed in the SARFAESI Act/Rules 2002 and the terms and conditions mentioned hereunder/website also subject to conditions in the offer/bid documents to be submitted by the intending/participating bidders.
- Every bidder is required to have his/her own email address in order to participate in the online E-auction.
- Once Intending Bidder formally registers as a qualified tenderer before authorized officer of GICHL, will have to express his/her interest to participate through the E-auction bidding platform, by submitting document. It shall be the tenderer's/online bidder's sole responsibility to procure his/her login ID and password from the E-auction service provider.
- The aforesaid properties shall not be sold below the reserve price mentioned above.
- Intending bidders are required to deposit Earnest Money Deposits (EMD) @ 10% of the above/said respective reserve prices, by way of DD/RTGS/ NEFT favouring GIC Housing Finance Ltd. Bank details are as follows: Bank Name: UNION BANK OF INDIA, A/c No: 00511101000039 - A/c Name: GIC HOUSING FINANCE LTD AUCTION A/C, Branch Name : LCB, FORT Address : UBI, 239 BACKBAY RECLAMATIO NARIMAN POINT MUMBAI MAHARASHTRA PINCODE 400021 IFSC Code - UBIN0800511.
- The said Deposits shall be adjusted in the case of successful bidders, otherwise refunded. The said earnest money deposit/s will not carry any interest.
- The offer/s along with the aforesaid Earnest Money Deposit (EMD) can be submitted either "online" through the portal <https://bankauctions.in/> along with the EMD and scanned copy of KYC documents including PAN Card & address proof, to the service provider or through submitting sealed cover comprising bid form, EMD and KYC documents and it should reach the respective branch offices of GIC Housing Finance Ltd., mentioned above on or before EMD Submission due date.
- That, after opening the tenders, the intending bidders who have submitted their bids for not less than the reserve price will be given an opportunity at the sole discretion of the Authorized Officer to increase the bidding amount.
- The successful bidder/s shall deposit 25% of the amount of sale price, adjusting the EMD paid already, immediately on acceptance of offer by the Authorized officer in respect of the sale, failing which the earnest money deposited shall be forfeited. The balance 75% of the sale price is payable within 15 days from the date of confirmation of the sale solely at the discretion of the Authorized Officer. In case of failure to deposit the balance amount within the prescribed period, the amount deposited shall be forfeited. The Authorized Officer shall not be required to give any further notice of forfeiture to the successful bidder.
- Bidders are bound by the principle of "caveat emptor" (Buyer Beware) and advised to conduct their own due diligence to find any encumbrances, statutory liabilities, arrears of property tax, Income Tax, Excise Duty, Labour Dues, electricity and maintenance dues etc., of the firm or Secured Asset. The Successful bidders shall have to bear all outgoing i.e., municipal taxes, maintenance/society charges, electricity charges, water charges, stamp duty, registration charges, (if applicable), if any and all other incidentals charges, cost including all outgoing relating to the respective properties other than the sale price...
- The successful bidder should bear the charges/fees payable on sale certificate, such as registration fees, stamp duty, taxes, or any other duties payable for getting the secured asset transferred in his/her name.
- The Sale Certificate will be issued only in the name of the successful bidder and only after receipt of the entire /sale price.
- The notice is hereby given to the Borrowers, Mortgagor/s and Guarantor/s that they can bring the intending buyer/purchaser for purchasing the properties mentioned above, as per the terms and Conditions of the EAUCTION Sale.
- Inspection of the above said properties can be given on request and as per convenience of Authorized Officer.
- The Authorized Officer is not bound to accept the highest offer or any or all offers and reserves the right to accept or reject any or all the tenders without assigning any reason therefor.
- GICHL is not responsible for any liability whatsoever pending upon the properties as